

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.C.P. NO. 239/91 in O.A. NO. 1152/88

DEC IDED ON: 4.5.1992

Lakhpat Singh

Petitioner

-Versus-

Dr. E. S. Rajagopal & Ors.

Respondents

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN THE HON'BLE MR. P. C. JAIN, MEMBER (A)

For the Petitioner - Shri B. R. Raval, Counsel
For the Respondents - Shri A. K. Sikri, Counsel

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman:-

The counsel for the respondents invited our attention to the order made by the Supreme Court on 24.4.1992 which shows that the judgment of this Tribunal in O.A.1152/88 has been taken up in appeal before the Supreme Court and that leave has been granted as also an interim stay of operation of the judgment of the Tribunal dated 9.8.1991. In view of the order made by the Supreme Court, the question of taking action under the Contempt of Courts Act for not complying with the judgment of the Tribunal does not arise. Hence, we drop these proceedings as having become infructuous in view of the order of the Supreme Court.

(P.C. Jain)
Member (A)

(V. S. Malimath) Chairman

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